

ITEM NO.33

COURT NO.4

SECTION XIV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s).50547/2023

(Arising out of impugned final judgment and order dated 17-12-2015 in LPA No. 18/2008 12-10-2023 in RP No.1/2017 passed by the High Court of Himachal Pradesh at Shimla)

PUNJAB STATE ELECTRICITY BOARD & ORS.

Petitioner(s)

VERSUS

HYDRO PROJECT WORKERS UNION & ANR.

Respondent(s)

(IA No. 255606/2023 - CONDONATION OF DELAY IN FILING

IA No. 255602/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 259692/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 31-05-2024 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA
HON'BLE MR. JUSTICE PRASANNA BHALACHANDRA VARALE

For Petitioner(s) Mr. Shashank Tripathi, AOR

For Respondent(s) Ms. Suveni Bhagat, AOR
Mr. Shaurya Vardhan Kuthiala, Adv.
Mr. Rahul Mahajan, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel appearing on behalf of the petitioners prays for time to prepare and argue the matter. Prayer is granted.

List the matter within four weeks immediately after summer vacations.

(VIJAY KUMAR)
COURT MASTER (SH)

(RAM SUBHAG SINGH)
COURT MASTER (NSH)